

**DIVISION BENCH**

**ITEM NO.110 to 113**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 14<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**ITEM NO.110 – CP (IB) NO.19/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S VIRENDRA KUMAR CHAWLA (PERSONAL GURANTOR OF M/S JML MARKETINGS PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**ITEM NO.111 – CP (IB) NO.20/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S ANIL ARORA (PERSONAL GURANTOR OF M/S JML MARKETINGS PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**ITEM NO.112 – CP (IB) NO.21/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S RAJINDER KUMAR CHAWLA (PERSONAL GURANTOR OF M/S JML MARKETINGS PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**-Sd-**

**-Sd-**

**ITEM NO.113 - CP (IB) NO.22/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S KIMTI LAL ARORA (PERSONAL GURANTOR OF M/S JML MARKETINGS PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95(1) OF IBC</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

Due to paucity of time, the matter could not be taken up, hence adjourned to

10<sup>th</sup> June, 2024.

**-Sd-**

**(Court Officer)**

***14<sup>th</sup> May, 2024***

*Bipul Kumar Tiwari  
(Stenographer)*